

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CONTEMPT PETITION NO.141 OF 2002

IN

ORIGINAL APPLICATION NO.256 OF 1996
ALLAHABAD THIS THE 2ND DAY OF DECEMBER, 2002

HON'BLE MR. S. DAYAL, MEMBER-A

HON'BLE MR. A.K. BHATNAGAR, MEMBER-J

Shri R.P. Pandey
son of Late B.P. Pandey,
resident of Village Chhata Ka Purva,
Post Office-Jhingur,
District-Pratapgarh, U.P.

.....Applicant

(By Advocate Shri S. Dwivedi)

Versus

Sri N.P. Singh
Dy. Chief Commercial Manager (Claims),
Northern Railway, Station Building,
Varanasi.

.....Opp Party

(By Advocate Shri A.K. Gaur)

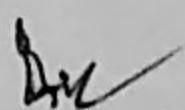
ORDER

HON'BLE MR.S. DAYAL, MEMBER-A

By order dated 03.08.2001 the respondents were directed to fix the pay of the applicant in accordance with para 2018-B (new rule 1316) of I.R.E.C. Vol.II within a period of three months and for passing of consequential orders of re-fixation of pay and pension as well as re-calculation of his gratuity and leave encashment and other benefits.

2. The respondents in their counter reply have mentioned that the order of this Tribunal has been complied with. The applicant has been granted the consequential benefits in the pay scale of Rs.2000-3200/- and the pay has been fixed on proforma basis with effect from 17.04.1990. He has been given difference of arrears of pay, difference of leave encashment, difference of gratuity, revision of pension and other consequential benefits.

3. Shri A. Dwivedi, brief holder of Shri S. Dwivedi, learned counsel for the applicant states that the order has been complied with. Therefore, the contempt proceedings are dropped and the notices issued are discharged.


Member-J


Member-A

/Neelam/